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AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 518/ 2010

1. Petitioner/ Appellant:- Dr. Randhir Kumar Sinha

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that an amount of Rs. 56,343/-

has been agreed upon to be paid to the petitioner by
Ranchi University

Let the amount of Rs. 56,343/- paid through
Cheque No. 747138 dated 26.08.2017 issued by Oriental
Bank of Commerce be received by the learned counsel for the
petitioner.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Anand

.....
Petitioner/ Plaintiff/Appellant

Dr. S.N. Pathak
9/9/2017

.....
Respondent/O.P.

Sd/-

(Dr. S.N. Pathak, J.)

True Copy

Prmit

Secretary/ Sr. P.A./P.A.

22.09/2017



(Seal of the Committee)

Vandana Singh
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Sign. of Advocate Member